

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES, JAIPUR

श्री विजय पॉल राव, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE: SHRI VIJAY PAL RAO, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA. No. 77/JP/2014  
निर्धारण वर्ष / Assessment Years : 2001-02

DCIT, Central Circle-2, Jaipur	बनाम Vs.	M/s Kamdhenu Ispat Ltd., A-114, Rico Phase-111, Bhiwadi
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AAACK7155M		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

राजस्व की ओर से / Revenue by: Shri Rajendra Jha  
निर्धारिती की ओर से / Assessee by : Shri Rohan Sogani (CA)

सुनवाई की तारीख / Date of Hearing : 06/08/2018  
उदघोषणा की तारीख / Date of Pronouncement : 07/08/2018

आदेश / ORDER

PER: VIKRAM SINGH YADAV, A.M.

This is an appeal filed by the Revenue against the order of Id. CIT (A)- Alwar dated 12.11.2013 for Assessment Year 2001-02 wherein the Revenue has taken the following grounds of appeal:-

"1. On facts and in the circumstances of the case, the Id. CIT(A), Alwar has erred in deleting the addition of Rs. 25,66,054/- made on account of excess generation of finished goods on job work sold outside the books of accounts.

2. On the facts and in the circumstances of the case, the Id. CIT(A), Alwar has erred in deleting addition of Rs. 98,750/- out of

*total addition of Rs. 1,33,200/- on account of interest on interest free advances to persons specified u/s 40A(2)."*

2. At the time of hearing, the Id. AR of the assessee has raised an objection of maintainability of the appeal of the Revenue due to the tax effect not exceeding Rs. 20 lacs as per the CBDT Circular No. 3 of 2018 dated 11<sup>th</sup> July, 2018.

2.1. The Id. D/R has fairly submitted that the tax effect involved in the Revenue's appeal comes to Rs 10,94,040/- less than Rs 20 lacs which is prescribed threshold limit in terms of the CBDT Circular No. 3/2018 dated 11<sup>th</sup> July, 2018 issued in supersession of its earlier Circular No. 21 of 2015 dated 10.12.2015.

3. We have heard the rival contentions and perused the materials available on record. It is observed that the demand/ tax effect in the Revenue's appeal in question is below Rs. 20.00 lacs. Under the powers vested by section. 268A(1) of the I T Act, CBDT has recently issued Circular No. 3/2018 dated 11<sup>th</sup> July, 2018 (F No. 279/Misc. 142/2007-ITJ(Pt) instructing the authorities below that departmental appeal should not be filed before ITAT where the demand/tax effect does not exceed Rs. 20 lacs. The circular is specifically mentioned to be applicable for all pending appeals.

4. Subject to some exceptions, it is further directed by CBDT that all the departmental appeals pending before ITAT where the demand/tax effect is

not exceeding than 20 lacs should be either withdrawn or not pressed by the departmental representatives.

5. The present appeal is not covered by any exceptions mentioned in the said CBDT circular. Since the tax demand in dispute in this departmental appeal is below the limit set out by CBDT for the appeal, the appeal of the assessee is not maintainable in view of CBDT Circular No. 3 of 2018 dated 11.07.2018. Accordingly the appeal of the Revenue is dismissed as not pressed/withdrawn.

In the result, the appeal of the Revenue is dismissed.

Order pronounced in the open Court on 07/08/2018.

Sd/-

(विजय पॉल राव)  
(Vijay Pal Rao)

न्यायिक सदस्य / Judicial Member

Sd/-

(विक्रम सिंह यादव)  
(Vikram Singh Yadav)

लेखा सदस्य / Accountant Member

जयपुर / Jaipur

दिनांक / Dated:- 07/08/2018

\*Ganesh Kr.

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- DCIT, Jaipur
2. प्रत्यर्थी / The Respondent- M/s Kamdhenu Ispat Ltd., Bhiwadi
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त / CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur.
6. गार्ड फाईल / Guard File { ITA No. 77/JP/2014 }

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar